

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1084(KB)2020
IA/353(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th April,
2021, 10:30 A.M**

Name of the Company		CFM ASSET RECONSTRUCTION PRIVATE LIMITED Vs. SRI MUNISUVRATA AGRI INTERNATIONAL LIMITED	
Under Section		IBC under Sec 7	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel /Pr.CS/ Pr.CA appeared through Video Conferencing:

1. Mr. Joy Saha, Sr. Advocate] For the Financial Creditor
2. Mr. Aishwarya Kumar Awasthi, Adv.]

1. Mr. D. N. Sharma, Advocate] For the Corporate Debtor
2. Ms. SanandaMukhopadhyay, Adv.]
3. Mr. SupriyoRanjanSaha, Advocate]

1. Mr. Anirban Ray, Advocate] For the Intervenors
2. Mr. NirmalyaDasgupta, Advocate]

ORDER

Mr. Joy Saha, Ld. Sr. Counsel alongwith Mr. Aishwarya Kumar Awasthi, Ld. Counsel present for the Financial Creditor. Mr. D. N. Sharma alongwith Ms. SanandaMukhopadhyay, Ld. present for the Corporate Debtor. Mr. Anirban Ray alongwith Mr. NirmalyaDasgupta, Ld. Counsel present for the Intervenors.

2. As far as main CP is concerned, time was granted to 18.12.2020 to file its reply within a period of three weeks. Time to file reply was again enlarged till 11.02.2021. Both these orders have not been complied. Today again request was made for enlargement of time to file reply affidavit. Enlargement of time is granted subject to

payment of Rs.10,000/- to the Financial Creditor alongwith the reply within a period of three weeks. If no reply is filed within the above period of three weeks, right to file reply shall stand closed.

3. As far as IA 353/KB/2021 is concerned, the Financial Creditor is granted three weeks' time to file its reply. Names of the respondent in the petition have not been mentioned. The application in IA 353/KB/2021 is hereby directed to carry out necessary amendments to the cause title in the Intervention Application. Copies of the amended application shall be served on the respondents therein, who shall have three weeks thereafter to file reply with copy served on the Advocate on Record for the Financial Creditor. List this matter on 02.07.2021.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)